

C. A. T. Bench, JAIPUR

(5)

Date of Order

Orders O.A. NO. 43 & 44/93

24.11.93. Mr. K.L.Thawani- Counsel for applicant.

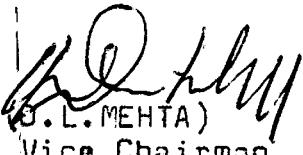
Mr. M.Rafiq- Counsel for respondents.

Heard, the learned counsel for the parties.

The applicant in the O.A.No. 43/44/93 has prayed that the applicant may be declared as a temporary status holder and he has right to be absorbed on regular basis. It was also prayed that respondents be directed to consider the case of the applicant and prayer for injunction was also submitted. The applicant is directed to make the representation about the grievance made by him and submit a copy of the petition also as part of the representation in addition to the additional grounds taken in the representation. The respondents are directed to consider the representation within a period of 3 months after the submission of the same.

O.A. stands disposed of accordingly.


(P.P. SHRIVASTAVA)
Adm. Member


(J.L. MEHTA)
Vice Chairman

3/12
Forth Ref